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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 505/2017

ANGELIQUE INTERNATIONAL LTD.Plaintiff

Through: Mr. Ishan Sanghi & Ms. Sagrika

Wadhwa, Advs.

versus

SALMA DAM JOINT VENTURE (SDJV) & ORS

....Defendants

Through: Ms. Prity Sharma, Adv. for

D-1&2

Ms. Swet Shikha & Ms. Amishi, Advs. for D-3 (joined through

VC)

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. PREETI PAREWA, (DHJS)

ORDER

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19.08.2025

CS(COMM) 505/2017

Pleadings qua defendant no.1 to 4 are already complete.

As per office note, proof of cost of Rs.1000/- filed by the plaintiff is on record.

Further, the defendant no.5 has been duly served with summons of the suit through email on 29.07.2025.

Let Written Statement be filed by defendant no.5 within statutory period with copy to the opposite side. Thereafter, Replication, if any, be filed by the plaintiff within stipulated period as prescribed by law with copy to the opposite side.

Re-notify the captioned IA for completion of pleadings qua defendant no.5/further proceedings on 04.11.2025.

PREETI PAREWA (DHJS)
JOINT REGISTRAR (JUDICIAL)

AUGUST 19, 2025/ab